

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3427
ANSWERED ON:30.11.2010
REGULATING CABLE NETWORK
Singh Shri Ravneet

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there are reports that the mafia are taking over the business of cable network in some States including in Punjab;
- (b) if so, the details thereof;
- (c) whether the Government proposes to strengthen the existing laws to regulate/control such mafias to protect the interest of the viewers;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefore and the other remedial measure taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA)

(a): No, Sir.

(b)to(d): Do not arise.

(e): The Cable TV Networks (Regulation) Act 1995 has an inbuilt mechanism to control and regulate the Cable TV Network. The Act empowers authorized officers namely District Magistrate, Sub-Divisional Magistrate and Commissioner of Police to take suitable action against any cable operator who is in violation of the provisions of the Act. The Government of Punjab has constituted District Level Monitoring Committee in the District of Patiala, Moga and Ludhiana to monitor the cable operators.